NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/151/2016

NAME OF THE PETITIONER(S)

: G. Senthil Raj

NAME OF THE RESPONDENT(S)

: M/s Indo Mikasa Green Lighting Private Limited & 4 others

UNDER SECTION

: 397/398, 399, 402 & 403

S.No. Name (in Capital)

Represented by

Signature

01. Cs. Gopi Navayanan Yadav. Petetiner. ##00009de 25/11/16 AR. RAMANAMAN Comy for Ray 2+3 \$ Knows

ORDER

Counsel for petitioner present. Counsel for R2 and R3 present. No representation on behalf of R4. R5 has already been proceeded ex parte. Counsel for respondents pointed out that CA No.1 of 2015 is pending for disposal. Our attention has been drawn to the C.A. which came to be filed by the counsel for petitioner giving an offer to buy or sell the shares with regard to which the counsel for respondents at that point of time has filed counter, thereafter rejoinder has also been filed by the other side. Counsel for respondent has floated a proposal to exit from R1 company provided an independent valuer is appointed in order to get the fair value of the shares. In relation to appointment of valuer, counsel for petitioner submitted that he has confidence that whosoever is appointed by this Tribunal for this purpose he will have no objection. Counsel for petitioner stated that he will find out three names of valuer and submit the list to the tribunal in consultation with his client. The matter is adjourned for the purpose of submitting the list of CAs who shall have no connection with either of the parties. Put up on <u>08.12.2016 at 10.30 A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)